

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-101
IB-271/ND/2022

IN THE MATTER OF:

Chandrakanta

Vs.

M/s Avena Milk Products Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 11.04.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (JUDICIAL)

SHRI L.N. GUPTA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sameer Srivastava, Advocate
For the Respondent :

ORDER

After some arguments, Ld. Counsel appears for the Petitioner seeks permission to withdraw the application with a liberty to take appropriate steps in accordance with the provisions of law. Heard, prayer is allowed.

Accordingly, the application is **dismissed as withdrawn. The applicant is at liberty to take appropriate steps in accordance with the provisions of law.**

- Sq -
(L.N. GUPTA)
MEMBER (T)

- Sq -
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Md Saddam